

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-90/1996/2633/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Murtaza Ahmed Choudhury,
District & Sessions Judge,
Dhemaji.

Dated Guwahati, the ~~28~~²⁸ March, 2023.

Sub:- **Ex-post facto Commuted leave and Withdrawal of Casual leave.**

Ref:- Your Letter No.DJDH/942/2023, dated 06.03.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **ex-post facto commuted leave for ten days with effect from 23.02.2023 to 04.03.2023 (suffixing 05.03.2023) alongwith withdrawal of casual leave of two days i.e. 23.02.2023 and 24.02.2023**, has been granted subject to submission of your leave admissibility report. You are hereby, allowed to hand over the charge retrospectively to the Chief Judicial Magistrate, Dhemaji.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-90/1996/2634/A, dated , 28-03-2023

Copy to:

✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)